

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

ITEM No. 7  
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... APPLICANT / PETITIONER

Vs

Zillion Infracore Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR  
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Vinod Chaurasia, Adv. with Mr. Harish Taneja, RP

ORDER

IA-2917/2020 has been filed for exclusion of Covid-19 crisis period 25.03.2020 to 31.05.2020 from CIRP period; the said period is excluded from the CIRP period. Accordingly, this IA-2917/2020 is hereby **disposed of**.

IA-1676/2020 has been filed by the Applicant based on the resolution passed by the CoC on 25.02.2020 with 89.23% voting share for extension of another 45 days of CIRP period as sought by the Applicant.

Accordingly, IA-1676/2020 is hereby **allowed**.

Sd/-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)